**NATIONAL COMPANY LAW TRIBUNAL**
**MUMBAI BENCH, COURT-II**

**2. C.P. (IB)-454(MB)/2024**

**CORAM:**

**SHRI ANIL RAJ CHELLAN** **SHRI KULDIP KUMAR KAREER**
**HON'BLE MEMBER (T)** **HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2024**

**NAME OF THE PARTIES:- Searock International Private Limited**
**V/s**
**Minaqua International Private Limited**

**Section: U/s 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Rajendra Jain a/w Anjani Sinha and Devansh Malhotra appeared for the Operational Creditor. **Registry is directed** to issue notice to the Corporate Debtor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to the Court Notice, the Operational Creditor is also directed to issue notice to the Corporate Debtor intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file an affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **14.08.2024.**

**Sd/-** **Sd/-**
**ANIL RAJ CHELLAN** **KULDIP KUMAR KAREER**
**Member (Technical)** **Member (Judicial)**
*ANKIT*